

SHRI R. VENKTATRAMAN: I will complete my statement. (*Interruption*) You can ask for further clarification also.

DR. SUBRAMANIAM SWAMY (Bombay North East): From whom you got the instruction?

SHRI R. VENKATARAMAN: From the Reserve Bank.

DR. SUBRAMANIAM SWAMI: From the Reserve Bank? That is scheme on you.

SHRI R. VENKATARAMAN: Mr. Subramaniam Swamy is not a lawyer. Mr. Somnath Chatterjee is a lawyer. He will know that 'Receiving instruction' means 'receiving information.' He does not know; he is not a lawyer; therefore he is asking.

DR. SUBRAMANIAM SWAMY: I am not a lawyer. I am a Parliamentarian. I am preserving the dignity of Parliament.

MR. SPEAKER: Don't try to decry the lawyers.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Only Ministers are allowed; but Mr. Faleiro has gone to the Official Gallery and is talking to officers and getting briefed, which is against rules.

(*Interruptions*)

SHRI R. VENKATARAMAN: Let me complete the statement. You can put another 115 also.

I wish to add that the Reserve Bank employees are not entitled to Bonus or ex-gratia payments. Since my statement has given the impression to the Hon. Member that in the Reserve Bank even those employees drawing salaries over Rs. 1100 are limited to a ceiling D.A. of Rs. 15.80, I would like to rectify that part of the statement. Thank you.

SHRI SUNIL MAITRA: Am I allowed, Sir?

MR. SPEAKER: Please give in writing.

Now we go to item No. 7 Shri Venkataraman.

12.20 hrs.

#### SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1980-81

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1980-81.

12.21 hrs.

#### DEMANDS FOR 7 EXCESS GRANTS (GENERAL), 1977-78.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to present a statement (Hindi and English versions) showing Demands for Excess grants in respect of the Budget (General) for 1977-78.

I would like to place before the House a few facts to explain the circumstances under which it became necessary to promulgate the Ordinance with regard to the Life Insurance Corporation Act.

MR. SPEAKER: You have to lay the statement on the Table of the House.

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, he wants to say something this.

SHRI R. VENKATARAMAN: My submission is that I would like to place before the House a few facts.

MR. SPEAKER: We can have a common debate on that. You have laid the statement under Item No. 8. That is all right.